

ITEM NO.9

COURT NO.12

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition(s) for Special Leave to Appeal (CrI.) No(s). 12120/2024[Arising out of impugned final judgment and order dated 18-05-2023
in BA No. 253/2023 passed by the High Court of Delhi at New Delhi]

NARCOTICS CONTROL BUREAU

Petitioner(s)

VERSUS

KASHIF

Respondent(s)

(IA No.184888/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.184889/2024-EXEMPTION FROM FILING O.T.)

Date : 13-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMAFor Petitioner(s) Mr. Tushar Mehta, SG (arguing counsel)
Mr. Arvind Kumar Sharma, AORFor Respondent(s) Mr. Akshay Bhandari, Adv.(arguing counsel)
Mr. Ashish Batra, AORUPON hearing the counsel the Court made the following
O R D E R

1. Pursuant to the order passed by this Court on 05.11.2024 and 12.11.2024, the respondent-Kashif is brought before this Court in person. Hence, non-bailable warrant issued against the respondent stands cancelled.
2. Heard learned Solicitor General, Mr. Tushar Mehta, appearing for the petitioner-NCB.
3. Mr. Akshay Bhandari, learned counsel appearing for the respondent, after arguing the matter sometime, seeks sometime to prepare himself for further arguments.

4. List the matter, as part heard, on 18.11.2024
(Monday) at 02:00 p.m. before the same combination of
Bench.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)